## Central Administrative Tribunal Principal Bench: New Delhi



CP 385/97 in OA 579/92

New Delhi, this the 14th day of January, 1998

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)Hon'ble Shri S.P.Biswas, Member (A)

Jagbir Singh s/o Swaroop Singh, r/o village & P.O. Dichaun Kalan, P.S. Najafgarh, Delhi.

....Petitioner

(By Advocate: None for applicant)

**Versus** 

Shri P.K. Lauran, Deputy Commissioner of Police. 5th Bn., DAP Kingsway Camp, Delhi.

...Respondent

(By Advocate: Shri B.S.Gupta through Sh., S.K.Gupta)

ORDER (ORAL)

Dr. Jose P. Verghese, Vice-Chairman (J)

the The counsel appearing on behalf of respondents has produced before us a copy of an interim order by which the order complained against namely the one dated 5.6.1997 has been stayed. In view of this, we dispose of the present Contempt Petition and discharge notice granting liberty to the petitioner to file fresh petition as and when the cause of action arises.

(S.P. BISWAS) .

Member (A)

(Dr. Jose P. Verghese) Vice-Chairman (J)

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